

FIR No. 44/19
PS: KASHMERE GATE
U/s: 302/397/411/120B/34 IPC
State Vs. ISHTIAQ ALI

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. M.P.S. Kasana and Sh. Bhopal Singh Rawal, Ld. Counsels for complainant.
Sh. Rohit Kataria, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Ld. Addl. PP has filed copy of report under the signature of Inspector Dinesh Kumar of PS Kashmere Gate, as received through whatsapp on his mobile phone. However, report of concerned Jail Superintendent in terms of order dated 22.05.2020, has not been received till date.

In view of the above, **issue notice to concerned Jail Superintendent through prescribed e-mode, with direction to submit the report on the following aspects:**

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.

Put up for report on the aforesaid points as well as for arguments on 04.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No. 128/03
PS: SADAR BAZAR
U/s:380/454 IPC
State Vs. SHAHZAD AKHTAR@ SAJJAD

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh.Saurabh Tyagi, Ld. Counsel for the applicant/ accused
(through VC).

This is an application seeking direction to concerned Jail Superintendent of Central Jail, Jaipur for releasing the applicant from Jail.

The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Ld. Counsel of applicant/ accused states at Bar that the present matter is pending trial before the Court of Sh. Anuj Aggarwal, Id. ASJ, Central, THC Delhi and said Court is scheduled for duty on 11.06.2020, as per duty roster issued by Id. District & Sessions Judge (HQ), THC, Delhi. He has therefore requested to issue direction for placing the present application before the said Court on 11.06.2020.

In view of the above, AO (J), Central is directed to place the present application before the Court of Sh. Anuj Aggarwal, Id. ASJ, Central, THC Delhi on 11.06.2020 for consideration and for passing appropriate directions.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No.106/16
PS: MAURICE NAGAR
U/s:302 IPC & Sec. 25/54/59 Arms Act
State Vs. NAVEEN UPAL @ SUNNY

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh.MukeshKalia, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Ld. Addl. PP states at Bar that he has not received any report of IO even through whatsapp on his mobile phone.

In view of the latest guidelines issued by High Powered Committee of Hon'ble Delhi High Court in Minutes dated 18.05.2020 and the fact that applicant/ accused is stated to be in JC since 15.05.2016 i.e. for a period of more 04 years, **let the report of IO/ SHO be called on the following points:-**

1. Report regarding previous Conviction, if any of applicant/ accused;
2. Whether the applicant/ accused is previously involved in any other case or not; and
3. Report as to whether the applicant/ accused is in custody for a period of more than two years or not in this case.

Let the report of concerned Jail Superintendent be also called on the following points:-

1. Copy of custody warrant of applicant/ accused; and
2. A certificate regarding good conduct of applicant/ accused in this case during his custody period so far.

Put up for report on the aforesaid points as well as for arguments on 03.06.2020.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. R. Prashant Bhrigu, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Ld. Addl. PP states at Bar that he has not received any report of IO even through whatsapp on his mobile phone.

It has transpired from record that the copies of medical papers annexed with bail petition, are quite illegible.

On request, counsel of applicant/ accused is allowed to file legible copies of relevant medical documents on record in pdf form on dedicated official e-mail id during the course of the day, whereafter same be got verified through concerned IO/ SHO / Incharge, Crime Branch and report be called for next date.

At this stage, counsel of applicant/ accused has pointed out that regular bail application of applicant/ accused was previously moved, wherein same medical papers were annexed and their verification report was filed by investigating Agency. Said application was statedly decided on 28.05.2020.

In view of the above, concerned AO (J), Central is directed to put the entire proceedings of bail application of present applicant/ accused decided on 28.05.2020, along with present bail application on next date.

The present bail application is directed to be listed before Court concerned on 05.06.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No. 91/18
PS: KOTWALI
U/s:342/395/397/412/120B/34 IPC &
Sec. 25/27 Arms Act.
State Vs. MOHSIN ASLAM

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh.Akram Khan, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

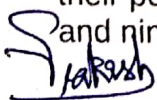
The proceedings in the present application have been conducted through video conferencing.

Reply under the signature ASI Sita Ram of PS Kotwali filed.
Arguments on the bail application heard. Reply perused.

It is argued by Id. Counsel for applicant/ accused that applicant is in custody for last more than 02 years; case is at the stage of PE but not even a single witness have been examined till date and in view of emergent situation of COVID-19 pandemic, trial is not likely to be concluded in near future. It is further argued that since charge-sheet has already been filed, applicant is not required for the purpose of investigation and no purpose would be served by keeping in behind the Jail.

The bail application is opposed by Id. Addl. PP on the ground that the offences involved in this case are quite serious and there is recovery of part robbed amount of Rs. 4,10,000/-, as also recovery of country made pistol and live cartridges from the possession of applicant/ accused, who played an active role in the commission of offences involved in this case. It is, therefore, urged that the bail application should not be allowed.

The applicant/ accused is shown to be facing trial in respect of offences punishable u/s 342/395/397/412/120B/34 IPC & Sec. 25/27 Arms Act, with the allegations that he along with co-accused persons committed dacoity of Rs. 18 lacs, bank passbook etc at point of country made pistol after entering into the office of complainant situated in Lajpat Rai Market during broad day light on 03.04.2018. As per reply filed today, present applicant and co-accused namely Sarfraz Alam, Aaman, Kasim, Sachin and Hasim @ Haseen were arrested during arrested and robbed amount of Rs. 13,70,000/- and weapons of offence were recovered from their possession. It is alleged that a sum of Rs. 4,10,000/-, one country made pistol and nine live cartridges were recovered from the present applicant/ accused.



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It is further claimed that new mobile phone allegedly purchased from looted amount, was also recovered from present applicant. It is further claimed that the scrutiny of CDRs of mobile used by present applicant, revealed his presence near the place of occurrence and he was in regular touch with other co-accused persons. All the material witnesses including complainant are yet to be examined in this case and thus, the apprehension raised by prosecution that applicant/ accused may intimidate or influence the public witnesses in the event of his release on bail at this stage, cannot be ruled out.

After considering the overall facts and circumstances of the present case including the nature of allegations and gravity of offence and in view of the discussion made herein above, no ground is made out at this stage for grant of bail to the present applicant. Consequently, the present bail application is hereby dismissed.

Copy of this order be given dasti to both the sides.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No. 02/14
PS: JAMA MASJID
U/s:302/394/411/34 IPC
State Vs. ABDUL SALAM @ WASIM

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Vidyakar Pathak is present on behalf of IO.
Sh.Rashid Hashmi, Ld. Counsel for the applicant/ accused.

This is an application for grant of interim bail moved on behalf of applicant /accused.

Reply of application filed.

It is informed by Counsel of applicant/ accused that similar bail application of another co-accused in this case, is already listed for hearing on 10.06.2020.

On request of counsel of applicant/ accused, the present bail application is directed to be listed before Court concerned on 10.06.2020 with connected bail application for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No. 27/14
PS: JAMA MASJID
U/s: 364A/368/394/397/412/34 IPC
State Vs. ABDUL SALAM @ WASIM

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Vidyakar Pathak is present on behalf of IO.
Sh.Rashid Hashmi, Ld. Counsel for the applicant/ accused.

This is an application for grant of interim bail moved on behalf of applicant /accused.

Reply of application filed.

On request of counsel of applicant/ accused, the present bail application is directed to be listed before Court concerned on 10.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
ASI Mahesh Kumar- STARS-II, Crime Branch is present.
Sh.Gurpreet Singh, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Reply of bail application filed.

Heard. Perused.

The applicant/ accused is seeking interim bail on the ground of ailment of his wife, while also relying upon the directions issued by Hon'ble Apex Court in Suo Moto Writ Petition (C) No. 01/2020.

Although, copy of one medical paper concerning illness of wife of applicant/ accused is filed along with bail application, however, the reply filed today, is totally silent in this regard.

Ld. Addl. PP informs that as per his instructions received from ASI Mahesh Kumar, copy of said medical document, which is Annexure-C, is not received for today.

In view of the above, let copy of Annexure-C be collected by ASI Mahesh Kumar from record today itself and said documents be got verified through concerned hospital situated in Hathras, U.P. and detailed report with regard to said document as well as with regard to averments made in para no.4 of the bail application, be filed before the Court on the next date.

The present bail application is directed to be listed before Court concerned on 08.06.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No. 162/19
PS: CHANDNI MAHAL
U/s:376/506 IPC
State Vs. SAJID

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Ms. Vaishnavi Maheswari, Ld. Counsel for the applicant/
accused (through VC).

This is an application u/s 439 Cr.PC for grant of interim
bail moved on behalf of applicant /accused.

The proceedings in the present application have been
conducted through video conferencing.

Reply under the signature of W/SI Sadhna of PS Chandni
Mahal has been filed. However, same is totally silent as regards the
verification of copies of medical records annexed with the bail application.

**Issue notice to IO/SHO concerned with direction to
get the copies of medical papers verified and to submit the report
through IO on next date.**

**Also issue notice to prosecutrix through IO for next
date.**

The present bail application is directed to be listed before
Court concerned on 06.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
ASI Mahesh Kumar of STARS-II Crime Branch on behalf of IO.
Sh. Deepak Ghai, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for extension of interim bail for a period of 45 days moved on behalf of applicant /accused.

Heard. Perused the bail order dated 30.05.2020 passed by the Court of Ms. Neelofar Abida Parveen, Id. ASJ Central, THC Delhi whereby the applicant/ accused was granted interim bail for a period of two days.

It is submitted by Id. Counsel for applicant/ accused that the applicant/ accused could be released only on 31.05.2020 and his minor daughter is also unwell and he could withdraw only a sum of Rs. 20,000/- in one day through ATM, it being the outer maximum withdrawal limit.

In view of the peculiar facts and circumstances of the present case and the submissions made herein above, the interim bail of applicant/ accused stand extended by two more days from the date of expiry of his interim bail on the same terms and conditions, in terms of directions contained in order dated 30.05.2020 (supra). Application stands disposed off.

Copy of this order be sent to Jail Superintendent for necessary compliance.

Copy of this order be given to Id. Counsel for applicant/ accused, as prayed.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/ SI Mahender Singh is present.
Prosecutrix namely 'S' with Ld. Counsel-Sh. V.K. Mittal
Advocate.
Sh. B.P. Singh, Ld. Counsel for the applicant/ accused.

This is an application u/s 438 Cr.PC seeking anticipatory bail moved on behalf of applicant /accused.

Reply of bail application filed.

Heard on the application. Reply perused.

In nutshell, FIR in question came to be registered on 19.02.2020 on the complaint of prosecutrix, wherein she alleged that she became familiar with applicant/ accused in the year 2009 when both of them were posted in Allahabad Bank, Baroda House Branch, Delhi. It is alleged that the applicant assured prosecutrix to get job in USA as he was having link over there. In March, 2009, he took her to his office situated in Chuna Mandi, Pahar Ganj and made forcible physical relationship with her. She did not disclosed it to anyone as applicant/ accused had assured her to be settled in USA. It is further alleged that applicant was transferred to Ludhiana (Punjab) but he used to make phone calls to her during odd hours and he made physical relationship with her on several occasions. Both of them resigned from the services of aforesaid bank. The applicant telephonically informed mother of prosecutrix in 2014 that he had floated a company and allured her to invest money in his company with assured return in the form of interest @ 2 percent per month. Accordingly, mother of prosecutrix invested a sum of Rs. 24 lacs and received interest till the period 2016-2017 and failed to pay the interest amount for the subsequent period. It is further alleged that applicant called prosecutrix on 23.02.2019 for settlement of accounts and inserted finger in her private part in the car in which they were traveling. She narrated the whole incident to her maternal uncle, who happens to be a lawyer, whereafter, she lodged police complaint on 25.02.2019. After coming to know about said complaint, the applicant entered into settlement with prosecutrix and her mother and handed over to post dated cheques amounting to Rs. 26 lacs, which were got dishonoured thereby compelling her to lodged the police complaint which led to registration of present FIR.

Sh. V.K. Mittal

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*Identify the complainant.
FIR No D/1991/1976
V.K. MITTAL Adv.*

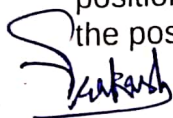
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After referring the allegations of FIR, it is argued by counsel of applicant/ accused that the applicant is totally innocent and is falsely implicated in this case; he is having clean antecedents and belongs to respectable strata of the Society. It is further argued that number of litigations with regard to alleged civil liability, including complaint case u/s 138 NI Act as also quashing petition, are pending between the parties. It is pointed out that summoning order qua Ms. Manisha Gaur and Ms. Garmia Gaur, is already stayed in the quashing petition by Hon'ble Delhi High Court. It is further pointed out that the prosecutrix herself gave letter dated 13.04.2019 (Annexure-A5) with concerned SHO PS Pahar Ganj, stating therein that she did not want any action on her complaint dated 25.02.2019 and same may be treated as withdrawn in lieu of MOU dated 13.04.2019, copy of which is also filed with present bail application. He also referred to another letter dated 15.03.2019 signed by Sh. Vijay Mittal on behalf of complainant/ prosecutrix, wherein reference is made to some sort of compromise arrived between the parties. It is further argued that there is an inordinate delay in lodging the present FIR, which is totally unexplained and the applicant/ accused is always ready to join the investigation, if so required and his custodial interrogation is not at all required in this case but since he apprehends his arrest in this case, he may be protected.

Apart from aforesaid submissions, counsel of applicant/ accused states at Bar that applicant is willing to repay the settled amount of Rs. 26 lacs to the prosecutrix and her mother and has already got prepared DD for a sum of Rs. 20 lacs in the name of mother of prosecutrix.

At this stage, the prosecutrix and her privately engaged counsel submit that they are very much willing to accept the aforesaid DD if any and to settle the disputes pending between the parties. One supplementary MOU dated 02.06.2020 duly signed by prosecutrix and her mother, as also by counsel of applicant/ accused is also placed on record along with copy of demand draft dated 26.03.2020 of Rs. 20 lacs issued by Vijaya Bank (now Bank of Baroda). The original of said demand draft is handed over to the prosecutrix. Her signature be obtained in side of the proceedings in this regard.

During the course of arguments, it is nowhere shown to the Court that applicant is required for his custodial interrogation in any manner. There is undisputedly inordinate delay in registration of present FIR. It is an admitted position on record that the prosecutrix is highly educated lady, who was working on the post of Probationary Officer in the aforesaid bank during the relevant period.



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After considering the overall facts and circumstances of the present case and keeping in view fact that applicant is not shown to be required for custodial interrogation in any manner and the discussion made herein above, Court is of the view that the applicant has made out case for grant of anticipatory bail to him. Accordingly, the present bail application is allowed and it is hereby ordered that in the event of his arrest, the applicant/ accused shall be released on bail subject to furnishing personal bond in the sum of Rs. 25000/- with one surety in the like amount to the satisfaction of Arresting Officer/ IO/ SHO and subject to the conditions that the applicant shall join the investigation as and when so required and shall cooperate the investigation agency. It is further directed that the applicant shall not approach the complainant/ prosecutrix and her mother either directly or indirectly and shall not, either intimidate or influence any material witness in any manner whatsoever. In case of breach of any of these terms and conditions, it shall be open for IO/ complainant/ State to approach the competent Court for cancellation of anticipatory bail being granted to the present applicant. With these directions, the present bail application is hereby disposed off.

Copy of this order given dasti to both sides including complainant/
prosecutrix.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No.18/11
PS: SADAR BAZAR
U/s:395/397/398/412/120B/34 IPC
State Vs. PADAM & ANR.

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
SI Vijay Panwar of PS Sadar Bazar is present on behalf of
concerned SHO.
Sh. Nasir, Ld. Counsel for the applicant/ accused.

This is an application for giving intimation to Jail Superintendent, Rohini Jail regarding the interim bail of the accused namely Padam in case FIR No.335/2019.

SI Vijay Panwar has filed written request seeking time to verify the record to ascertain the exact status of bail of applicant/ accused in the present case.

Counsel of applicant/ accused states at Bar that the present matter is pending trial before the Court of Sh. Anuj Aggarwal, Id. ASJ, Central, THC Delhi and said Court is scheduled for duty on 11.06.2020, as per duty roster issued by Id. District & Sessions Judge (HQ), THC, Delhi. He has therefore requested to issue direction for placing the present application before the said Court on 11.06.2020.

In view of the above, AO (J), Central is directed to place the present application before the Court of Sh. Anuj Aggarwal, Id. ASJ, Central, THC Delhi on 11.06.2020 for consideration and for passing appropriate directions.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No.48/15
PS: NABI KARIM
U/s:186/353/333/307/201/75/34 IPC &
Sec. 25/27/54/59 Arms Act.
State Vs. AJAY@ NATHU

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Inspector Lokender Chauhan of SIU, Crime Branch is present
on behalf of IO.
Sh.Deepak Sharma, Ld. Counsel for the applicant/ accused.

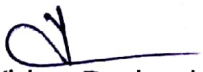
This is an application u/s 439 Cr.PC for grant of interim bail
moved on behalf of applicant /accused.

At the outset, counsel of applicant has filed attested copy of
order dated 04.07.2019 passed in case FIR No.48/2015 of PS Nabi Karim,
as also true copy of order dated 24.12.2018 passed in case FIR
No.219/2018 of PS Sadar Bazar. Same are taken on record.

Written request has been filed for grant of some more time for
verification of copies of medical papers annexed with the bail application on
the ground that hospital authorities seek more time for said purpose.

Inspector Lokender Chauhan submits that RML Hospital and
Deep Chand Bandhu Hospital, of which copies of medical papers pertain,
have been declared COVID hospitals. However, Counsel of applicant/
accused has filed copy of OPD card dated 02.06.2020 of RML Hospital of
son of applicant/ accused, in support of his submission that hospital
authorities is attending the patients other than COVID patients. Copy thereof
supplied to Inspector Lokender Chauhan, who is directed to ensure that
copies of medical paper as annexed with the bail application, as also the
copy of medical paper filed today, are duly got verified from concerned
hospitals and report is filed before the Court on the next date.

The present bail application is directed to be listed before Court
concerned on 08.06.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No.21/20
PS: SADAR BAZAR
U/s: 323/304/451/34 IPC
State Vs. SANJAY PRAKASH

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for applicant/ accused despite repeated calls since morning either physically or through VC.

It is already 2.00 pm now.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

It appears that the applicant is not interested to pursue the present bail application. Consequently, the bail application is dismissed in default.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No.83/16
PS: CRIME BRANCH
U/s:20/25/29 NDPS Act & Sec. 3/181 MV Act.
State Vs. AKASH @ GUDDU & ANR.

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Shadman Ali, Ld. Counsel for the applicant/ accused
(through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

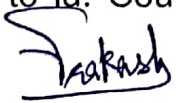
The proceedings in the present application have been conducted through video conferencing.

Copy of reply under the signature SI Ravi Saini of Narcotics Cell, Crime Branch, as received by Id. Addl. PP through whatsapp on his mobile phone, filed on record.

Heard. Perused.

After addressing brief arguments, Id. Counsel for applicant/ accused seeks permission to withdraw the present bail application with liberty to file fresh application, if so required. Hence, the present bail application is dismissed as withdrawn with liberty as prayed.

Copy of this order be given dasti to Id. Counsel for applicant/ accused.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No. 245/18
PS: NABI KARIM
U/s:302 IPC
State Vs. PRAVEEN KUMAR @ PUMMY

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh.Siddartha Singh, Ld. Counsel for the applicant/ accused.

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

Ld. Addl. PP states at Bar that he has not received any report of IO even through whatsapp on his mobile phone.

Issue notice to IO/SHO concerned along with copy of bail application and its annexures including the medical papers of son of applicant/ accused, with direction to get the same verified from concerned hospital and to submit the report through IO on next date.

The present bail application is directed to be listed before Court concerned on 05.06.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
IO/SI Ashwani Kumar of Narcotics Cell, Crime Branch is present.
Sh. J.P. Singh, Ld. Counsel for the applicant/ accused (through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Reply of bail application filed.

Heard. Perused.

At the outset, counsel of applicant/ accused has pointed out that he has already supplied copy of medical paper dated 29.05.2020 of minor child of applicant/ accused to the IO.

Although, the aforesaid submission is not disputed by IO as informed by Id. Addl. PP but the reply of IO is found to be completely silent on said aspect. Some time is sought by IO to verify the said document and to submit the report before the Court on the next date, which request stands allowed.

On request, counsel of applicant/ accused is allowed to file copy of aforesaid document on record in pdf form through dedicated official e-mail id during the course of the day.

The present bail application is directed to be listed before Court concerned on 05.06.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Rakesh Kumar Sharma, Ld. Counsel for the applicant/
accused (through VC).

This is an application u/s 439 Cr.PC for grant of regular bail moved on behalf of applicant /accused.

The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Having heard the submissions made on behalf of the both the sides, the presence of concerned IO as also that of Trial Court Record is considered necessary.

It is informed by Id. Counsel of applicant/ accused that matter is pending trial before the Court of Id. CMM, Central, THC Delhi and is now fixed for 02.07.2020.

In view of the above, let TCR be summoned for next date. In the meantime, notice be also issued to IO with directions to personally appear along with police file for said date.

The present bail application is directed to be listed before Court concerned on 10.06.2020 for consideration.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh.Rajesh Kumar, Ld. Counsel for the applicant/ accused along
with applicant/ accused in person.

This is an application u/s 439 Cr.PC for grant of bail moved on behalf
of applicant /accused.

Reply of bail application already filed.

Heard on the application. Reply perused.

It is submitted by Ld. Counsel that the applicant was granted interim
bail for a period of 45 days vide order dated 22.04.2020 passed by the Court of Sh.
Satish Kumar, Id. ASJ, Central, THC, Delhi, which is going to expire on 03.06.2020.
While relying upon the directions issued by Hon'ble Apex Court in Suo Moto W.P.
(C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P.
(C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India &
Ors., as also on the Minutes dated 28.03.2020, 07.04.2020 and 18.04.2020 of High
Powered Committee, It is urged that the interim bail of present applicant may be
further extended.

The applicant/accused is shown to the charged with offences u/s
392/411/120B/34 IPC. Having considered that facts and circumstances of the
present case and in keeping in view of the directions issued by Hon'ble Apex Court
in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued
by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha
Gupta and Ors. Vs. Union of India & Ors., as well as in view of the criteria laid
down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020, 18.04.2020 and
04.05.2020 of High Powered Committee, the interim bail of the applicant/ accused
is further extended **for another period of 45 days on same terms and
conditions as were imposed in order dated 22.04.2020** and subject to the
conditions that the applicant shall not flee away from justice; he shall not tamper
with the evidence in any manner; he shall not threaten or contact to the
prosecution witnesses in any manner; he shall not leave the country without prior
permission; he shall appear on each and every date without fail, if so required; he
shall mark his attendance before local SHO on every Monday through mobile and
he shall share his location with the SHO concerned. Further, the applicant shall
also provide his mobile number to the IO and same shall be kept **"Switched on"**

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all the time and at least between 8 am to 8 pm everyday during the period of interim bail. After completion of the interim bail period, the applicant shall surrender before concerned Jail Superintendent.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.

However, the prayer for grant of regular bail is directed to be listed before the regular roster on 15.07.2020.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
None for the applicant/ accused despite repeated calls.

Compliance report in terms of order dated 23.05.2020 not received from concerned Jail Superintendent. Same be called for 06.06.2020.

The present bail application is directed to be listed before Court concerned on 06.06.2020 for consideration.


(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020

FIR No. 330/15
PS: PAHAR GANJ
U/s:302 IPC
State Vs. UMESH KUMAR PATEL

02.06.2020

Present: Sh. Balbir Singh-Ld. Addl. PP for the State.
Sh. Shadman Ali, Ld. Counsel for the applicant/ accused (through VC).

This is an application u/s 439 Cr.PC for grant of interim bail moved on behalf of applicant /accused.

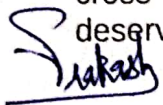
The proceedings in the present application have been conducted through video conferencing.

Heard. Perused.

Report of Jail Authority received, wherein it is mentioned that punishment was raised against applicant/ accused on 08.07.2015 and 28.06.2017.

Heard on the application. Reply perused.

It is submitted by Ld. Counsel that the applicant is in custody since 28.05.2015 i.e. for more than 05 years and therefore, he may be released on interim bail for a period of two months or for such other period, as may be deemed fit by this Court. In support of his submission, he has relied upon the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 1/2020, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors.', as also on the Minutes dated 28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020 of High Powered Committee. It is further argued that applicant/ accused is not previously involved in any other case. It is further argued that the applicant/ accused is suffering from high fever since 05.05.2020 and was admitted in Jail Dispensary on 06.05.2020 and was discharged was dispensary on 08.05.2020. It is further argued that he was again got admitted in Jail Dispensary on 12.05.2020 and he is still not well. It is further argued that only material witnesses cited by prosecution in this case, has already turned hostile during chief examination itself and he is still under cross-examination on behalf of State. Hence, it is urged that the present applicant deserves to be granted interim bail in this case.



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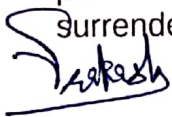
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Per contra, the application is opposed by Id. Addl. PP on the ground that there are serious allegations against the applicant/ accused and he may not only abscond in the event of his release on interim bail, he being resident of M.P. but he may also influence the material witnesses in that eventuality. Hence, the bail application should not be allowed.

The applicant/accused is shown to be charged with offence punishable u/s 302 IPC. As already noted above that as per report dated 01.06.2020 of Jail Authority, the present applicant was lodged in Tihar Jail in this case on 28.05.2015. As per report of IO already available on record, the applicant/ accused is not previously found involved in any other case.

As per medical status report dated 19.05.2020 of Medical Officer Incharge of Central Jail No.10, Rohini, Delhi, applicant/ accused was got admitted in Jail Dispensary on 11.05.2020 with complaint of fever. He was discharged from Jail Dispensary on 14.05.2020 in stable condition.

Having considered the facts and circumstances of the present case and keeping in view the directions issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors., as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020, 18.04.2020, 04.05.2020 and 18.05.2020 of High Powered Committee, the applicant/ accused is granted interim bail **for a period of 30 days from the date of his release** subject to furnishing personal bond by him in the sum of Rs.25,000/- with one surety in the like amount and subject to the conditions that the applicant shall not flee away from justice; he shall not tamper with the evidence in any manner; he shall not leave the country without prior permission; he shall appear on each and every date without fail, if so required; he shall mark his attendance before local SHO on every Monday through mobile and he shall share his location with the SHO concerned. Further, the applicant shall also provide his mobile number to the IO and same shall be kept **"Switched on"** all the time and at least between 8 am to 8 pm everyday during the period of interim bail. After completion of the interim bail period, the applicant shall surrender before concerned Jail Superintendent.



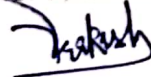
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It is further directed that before release of applicant/ accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P. (C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. Vs. Union of India & Ors. With these directions, the present application stands disposed of.

Copy of this order be given dasti to both the sides, as prayed.

Attested copy of this order be sent to concerned Jail Superintendent for being delivered to the applicant/ accused and for necessary compliance.



(Vidya Prakash)
Addl. Sessions Judge
Central District/ THC/Delhi
02.06.2020